

Central Administrative Tribunal Principal Bench, New Delhi

CP No. 179/2020 in O.A. No. 858/2020

This the 21st day of December, 2020

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd.Jamshed, Member (A)

DayaNandSaini, aged 70 years, Assistant Malaria Inspector (Retired) Son of Shri Mansa Ramk, Resident of House No. 400, Village NayaGaon (Birbarktabad), Post Office Bahadurgarh, District Jhajjar, Haryana – 124507.

Applicant

(throughMr. Arav Gupta, Advocate)

Versus

- 1. ShriGyaneshBharti, Commissioner, North Delhi Municipal Corporation, 4th Floor, Dr. S.P. Mukherjee Civic Centre, Jawaharlal Nehru Marg, Minto Road, New Delhi 110002.
- 2. Dr. Hemant Kumar Gohil, Deputy Health Officer, Anti Malaria Operations, Health Department, Municipal Corporation of Delhi, Rohini Zone, Sector 5, Rohini, Delhi 110085.
- 3. ShriToheed, Accounts Officer (Pension), Pension Cell (HQ), 3rd Floor, Dr. S.P. Mukherjee Civic Centre, Jawaharlal, Nehru Marg, Minto Road, New Delhi 110002.
- 4. Aarti Sabhiki, Branch Manager, UCO Bank, Chawri Bazar, Delhi-110006.

... Respondents

(through Mr. R. V. Sinha, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



The applicant filed OA No. 858/2020 challenging the order dated 08.11.2019 through which his pension was reduced. The OA was allowed on 10.07.2020 setting aside the order dated 08.11.2020, leaving it open to the respondents to pass fresh order after issuing notice to the applicant.

- 2. This CP is filed alleging that the respondents did not implement the order passed by the Tribunal. The respondents has since filed compliance affidavit. The order dated 09.12.2020 is placed before us. It reveals that the pension of the applicant was paid without any deduction for the months December 2019 to November, 2020. It is stated that the arrears of pension from December 2019 to April 2020 were paid and from May onwards the pension is paid without any deductions. A notice was issued on 16.09.2020 and a final order was passed on 09.12.2020. Till the reduction to the said order the pension was paid without any deductions.
- 3. We, therefore, close the CP recording compliance. If the applicant is still aggrieved with the order dated 09.12.2020, it is

left open to him to file a separate OA ventilating his grievances in accordance with law.



(Mohd.Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

lg/rk/ankit/sd